(... Continued from previous page)

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
BEELINE **BEELINE CAPITAL ADVISORS PRIVATE LIMITED** **SEBI Registration Number:** INM000012917 **Address:** B 1311-1314, Thirteenth Floor, Shilp Corporate Park, Rajpath Rangoli Road, Thaltej, Ahmadabad, Gujarat – 380054, India. **Telephone Number:** 079 4918 5784 **Email Id:** mb@beelinemb.com **Investors Grievance Id:** ig@beelinemb.com **Website:** www.beelinemb.com **Contact Person:** Mr. Nikhil Shah **CIN: U67190GJ2020PTC114322**	LINK Intime **LINK INTIME INDIA PRIVATE LIMITED** **SEBI Registration Number:** INR000004058 **Address:** C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai, Maharashtra, India – 400 083 **Tel. Number:** +91 810 811 4949 **Fax:** +91 22 4918 6195 **Email Id:** dindigulfarm.ipo@linkintime.co.in **Investors Grievance Id:** dindigulfarm.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Contact Person:** Ms. Shanti Gopalkrishnan **CIN:** U67190MH1999PTC118368	EnNutrica ENERGETIC NUTRITION **DINDIGUL FARM PRODUCT LIMITED** **Mr. Gurunathan Uma Kanth Narayanan** **Address:** 2/52-3, Pillaiyarnatham Pithalaipatty Post, Dindigul, Tamil Nadu, India, 624002. **Tel No:** 045 4429 0099/ +91 94980 99930; **Email:** cs@ennutrica.com **Website:** www.ennutrica.com Investors can contact the Company Secretary and Compliance Officer or the BRLMs or the Registrar to the Issue in case of any pre-Issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

AVAILABILITY OF RED HERRING PROSPECTUS: Investors are advised to refer to the Red Herring Prospectus and the Risk Factors contained therein before applying in the Issue. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.ennutrica.com. the website of the BRLM to the Issue at www.beelinemb.com, the website of BSE i.e. www.bseindia.com, respectively.

AVAILABILITY OF BID-CUM-APPLICATION FORMS: Bid-Cum-Application forms can be obtained from the Registered Office of the Company: Dindigul Farm Product Limited, Telephone: 045 4429 0099/+91 94980 99930; BRLM: Beeline Capital Advisors Private Limited, Telephone: 079 4918 5784 and the Syndicate Member: Spread X Securities Private Limited Telephone: +91 79 6907 2018 and at the selected locations of the Sub-Syndicate Members, Registered Brokers, RTAs and CDPs participating in the Issue. Bid-cum-application Forms will also be available on the websites of BSE and the designated branches of SCSBs, the list of which is available at websites of the stock exchanges and SEBI.

ESCROW COLLECTION BANK/ REFUND BANK/ PUBLIC ISSUE ACCOUNT BANK/ SPONSOR BANK: Axis Bank Limited. UPI: Retail Individual Bidders can also Bid through UPI Mechanism.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
For, DINDIGUL FARM PRODUCT LIMITED
sd/-
R Rajasekaran
Managing Director and Chairman

Place: Dindigul
Date: June 14, 2024

Disclaimer: Dindigul Farm Product Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public issue of its Equity Shares and has filed the RHP with the Registrar of Companies, Tamil Nadu at Coimbatore on June 12, 2024 and thereafter with SEBI and the Stock Exchanges. The RHP is available on the websites of SEBI at www.sebi.gov.in, website of the Company at www.ennutrica.com, the website of the BRLM to the Issue at www.beelinemb.com, the website of BSE i.e. www.bseindia.com, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 28 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S under the Securities Act and the applicable laws of each jurisdiction where such Offers and sales are made. There will be no public offering in the United States.

garima advt.

Tamilnadu Petroproducts Limited

Regd.Office: Manali Express Highway, Manali, Chennai 600 068.
CIN: L23200TN1984PLC010931
Website: www.tnpetro.com E-mail: secy-legal@tnpetro.com
Telefax: 044-25945588 / 69185588

NOTICE OF POSTAL BALLOT

NOTICE is hereby given for obtaining the consent of the Members through Postal Ballot for the following proposals as Special Business (1) Appointment of Ms.Rita Chandrasekar as an Independent Director of the Company and (2) Payment of remuneration to Non-Executive Directors of the Company for the financial year 2023-24.

Pursuant to Section 110 of the Companies Act, 2013 ("the Act"), read with Rule 20 & 22 of the Companies (Management and Administration) Rules, 2014 (the Rules) the said Notice has been sent on 13th June 2024 to all the shareholders whose names appear on the Register of Members/ List of Beneficial Owners as received from National Securities Depository Limited (NSDL) / Central Depository Services (India) Limited (CDSL) as at the close of business hours on Friday, 7th June 2024 ("Cut-off date") and who have registered their email id with the Company / Depositories. It may be noted that in accordance with the relaxation granted by the Ministry of Corporate Affairs vide Circular 09/2023 dated 25th September 2023, the said notice has been sent only in electronic mode. The Notice of Postal Ballot has also been placed on the Website of the Company, RTA and CDSL.

The facility for remote e-Voting is being provided to the Members in accordance with the provisions of Section 108 and 110 of the Act, read with Rule 20 & 22 of the Rules and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, read with the relevant Circulars to cast their vote for the resolutions given in the notice.

The Company has engaged the services of CDSL to provide the e-Voting facility, enabling the Members to cast their votes electronically in a secure manner. Detailed guidance for participating in the e-Voting has been provided in the Notice.

The e-Voting will commence on **Friday, 14th June 2024 at 9:00 AM IST and ends on Saturday, 13th July 2024 at 5:00 PM IST.** The e-Voting module shall be disabled thereafter. Members who have not received the Notice may download the same from the website of the Company or may request for an electronic copy of the same by writing to the Registrar and Share Transfer Agent (RTA), Cameo Corporate Services Limited, Subramanian Building, 1, Club House Road, Chennai - 600 002, E-mail: investor@cameoindia.com.

Subject to the restrictions under the Act and the other applicable Regulations, persons whose names are entered as Members in the Register of Members or in the Register of Beneficial Owners by the Depositories as on the Cut-off date alone, shall be entitled to exercise the voting rights.

The results of the voting would be declared as stipulated under the relevant Rules, informed to the Stock Exchanges and will also be posted on the Website of the Company and CDSL.

For any queries or issues regarding e-Voting, please refer to the Frequently Asked Questions ("FAQs") and e-Voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com. In case of any grievances relating to e-Voting, please contact Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited, 25th Floor, A Wing, Marathon Futurex, Mafatlal Mills Compound, NM Joshi Marg, Lower Parel (E), Mumbai - 400 013; Email: helpdesk.evoting@cdslindia.com or Toll free No. 1800 22 55 33. In case of difficulties, Members may also contact the undersigned or the RTA.

By Order of the Board
For Tamilnadu Petroproducts Limited

Place : Chennai
Date : 14.06.2024

Sangeetha Sekar
Company Secretary

SUMEDHA
adding values to value

Sumedha Fiscal Services Ltd.

CIN : L70101WB1989PLC047465
Registered Office:
6A, Geetanjali, 8B, Middleton Street, Kolkata - 700071
Tel: 91 33 2229 8936 / 6758; **E-mail:** investors@sumedhafiscal.com
Website: www.sumedhafiscal.com

NOTICE
(For the attention of Equity Shareholders of the Company)
Transfer of Equity Shares to the Investor Education and Protection Fund Authority

NOTICE is hereby given to the Members in compliance with the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended, and various circular issued thereto, from time to time, by the Ministry of Corporate Affairs (collectively referred as "the Rules").

The Rules, amongst other matters, contain the provisions for transfer of all shares, in respect of which dividend has not been paid or claimed for seven consecutive years or more, in the name of the Investor Education and Protection Fund ("IEPF") Authority.

Adhering to the requirements of section 124(6) of the Companies Act, 2013 and the Rules, the Company has, so far, transferred to IEPF Authority, on respective due dates, all shares in respect of which dividend(s) up to the year ended 31st March, 2017 has remain unpaid or unclaimed for a period of consecutive seven years or more. The Company has issued individual notices on 13th June, 2024 to the concerned shareholders whose shares are liable to be transferred to IEPF Authority during the financial year 2024-25 with details of Unpaid Dividends for last 7 (seven) years requesting them to claim the same.

Request/Claims should reach **Maheshwari Datamatics Pvt. Ltd. (MDPL) 23, R. N. Mukherjee Road, 5th Floor, Kolkata - 700001. Phone: 033-2248-2248, 2243-5029; Fax: 033-22484787; Mail ID - mdpldc@yahoo.com, Registrar and Share Transfer Agent of the Company by 23rd October, 2024 (vide MCA Notification dated 13-Oct-17).**

The details of the concerned Members and the shares for transfer to the IEPF are available on the Company's website **www.sumedhafiscal.com**. In the event valid claim is not received by MDPL by aforesaid date, the Company shall be compelled to transfer/transmit the shares to IEPF Authority, without further notice, pursuant to the said Rules. Shareholders may take note that once these shares and unclaimed dividend are transferred/ transmitted to the IEPF by the Company, such shares may be claimed by the concerned Members only from the IEPF Authority by following the procedure prescribed under the Rules.

The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF Authority, may note that the Company would be issuing new share certificate(s) in lieu of the original share certificate(s) hold by them for the purpose of dematerialization and transfer of shares to IEPF Authority as per the Rules and upon issue, the original certificate(s) which stands registered in their name will stand automatically cancelled and be deemed non-negotiable. The shareholders may further note that the details uploaded by the Company on its website shall deemed to be adequate notice in respect of issue of new certificate(s) by the Company for the purpose of transfer of shares to IEPF Authority pursuant to the Rules.

Clarification on this matter, if required, may be sought from MDPL by sending email at **mdpldc@yahoo.com** or by calling them at telephone nos. 033-22482248, 2243-5029.

For Sumedha Fiscal Services Ltd.
Dhwani Fatehpuria
Company Secretary & Compliance Officer

Place : Kolkata
Dated : June 13, 2024

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MS MERCHANDISERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Person	**ENRIGHT MARKETING AND CONSULTING PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	27 February, 2014
3.	Authority under which corporate person is incorporated /registered	Registrar of Companies- Delhi
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999HR2014PTC052001
5.	Address of the registered office and principal office (if any) of Corporate Person	SF-760, Seventh Floor,JMD Megapolis, Sector-48, Village- Tikrai,Sohna Road, Gurgaon, Gurgaon, GURGAON, Haryana, India, 120018
6.	Liquidation commencement date of Corporate Person	June 13, 2024
7.	Name, address, email address, telephone number and the registration number of the liquidator	Deepak Kumar Goyal R/o: Flat no 101, Shridher Apartment 884/6, Ward no 6, Mehrauli, New Delhi – 110030 Email id: ca.deepak.mba@gmail.com Contact Number: 9990045308 IBBI Regn. No.: IBBI/IPA-001/IP- P02490/2022-2023/14143 Address for correspondence : C/o: 701, Vikrant Tower, Tower No. 4, Rajendra Place, New Delhi- 110008 Email id: liq.enright@gmail.com
8.	Last date for submission of claims	July 12, 2024

Notice is hereby given that the Enright Marketing And Consulting Private Limited has commenced voluntary liquidation on June 13, 2024.

The stakeholders of Enright Marketing And Consulting Private Limited are hereby called upon to submit a proof of their claims, on or before July 12, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 13, 2024
Place: New Delhi

Deepak Kumar Goyal
Liquidator
IBBI/IPA-001/IP- P02490/2022-2023/14143

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AHUJA COTSPIN PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**Ahuja Cotspin Private Limited**
2.	Date of incorporation of corporate debtor	06th Dec 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U17119PB2010PTC034482**
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered address:** B-VI-I, Kucha No. 1, Madhopuri, Ludhiana Punjab- 141008 **Factory At:** Village Bhattian, Kohara Road, Machiwara, District Ludhiana Punjab-141115
6.	Insolvency commencement date in respect of corporate debtor	12-06-2024
7.	Estimated date of closure of insolvency resolution process	09-12-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Priya Bhushan Sharma IBBI/IPA-001/IP-P00351/2017-2018/10652
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1299, Sector 15-B, Chandigarh, 160015 Email: bhushansharma@hotmail.com Mobile No. 98780-29920
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO- 818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email: cirp.ahujacotspin@gmail.com Mobile No. 77194-02001
11.	Last date for submission of claims	26-06-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://ibbi.gov.in/en/home/downloads (b)NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s Ahuja Cotspin Private Limited.**

The creditors of **M/s Ahuja Cotspin Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 26-06-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1
Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Priya Bhushan Sharma)
Interim Resolution Professional
In the Matter of M/s Ahuja Cotspin Private Limited
Regn. No. IBBI/IPA-001/IP-P00351/2017-2018/10652

Date: 13.06.2024
Place: Chandigarh

FORM NO. 1
SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION

THE DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of Jurisdiction: Part of Uttar Pradesh)
600/1 University Road, Near Hanuman Setu Mandir, Lucknow-226007

DRC. NO. 538 of 2020

NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH SECTION 29 OF RDDBFI ACT 1993

PUNJAB & SIND BANK .... APPLICANT
Vs
SHRI VISHAL GUPTA & OTHERS .... DEFENDANTS

To.
1. **Shri Vishal Gupta, S/o Shri Manohar Lal Gupta**
   R/o 56, Upper Ground Floor, J & K Block, Laxmi Nagar, New Delhi-100092
   Second Address: R/o A-27, Vishwarma Park, Laxmi Nagar, Delhi-110092.
   Third Address: Proprietor of M/s. P.G. Enterprises, 18/4223, Ram Nagar Extension, Shahdara, New Delhi-110032
2. **Smt. Hira Gupta, w/o Shri Vishal Gupta,**
   R/o 56, Upper Ground Floor, J & K Block, Laxmi Nagar, New Delhi-100092.
   Second Address: R/o D-362, 3rd Floor, Gali No 14, Laxmi Nagar, Delhi-110092
3. **Smt. Meenu, w/o Shri Rajesh Sehdev**
   R/o 56, Upper Ground Floor, J & K Block, Laxmi Nagar, New Delhi-100092.

DEFENDANTS

1. Whereas a recovery certificated passed in O.A. No. 1210 of 2018 on 14.11.2019 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs. 40,53,649.72 (Total Rs. Forty Lakhs Fifty Three Thousand Six Hundred Forty nine and Paisa Seventy Two Only) together with pendentelite and future interest @ 9.70% per annum from the date of filling of the Original Application i.e. 24.10.2018 till the loan is fully liquidated and costs succeeds and is hereby allowed exparte against defendant nos 1 to 3 jointly and severally.
2. You are hereby directed to pay the sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Debts and Bankruptcy Act, 1993 (51 of 1933 - As Amended).
3. You are hereby ordered to declare on Affidavit the particulars of assets on or before **09.07.2024.**
4. You are hereby ordered to appear before the undersigned on **09.07.2024 at 10:30 AM** for further proceedings.
5. In addition to the same aforesaid you will also be liable to pay the following:

Details of Cost :
1. **Amount of Application Fee** **Rs. 43,000/-**
2. **Advocate Fee** **Rs. 40,000/-**
3. **Miscellaneous Expenses** **Rs. 5500.00**
4. **Clerkage** **Rs. 4000/-**
5. **Publication** **Rs. 5500/-**

Give under my hand and seal at Lucknow on **15.04.2024**

RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL LUCKNOW

PUBLIC NOTICE

(Under the provision of Section 102 of the Insolvency and Bankruptcy Code, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MR. KRISHAN KUMAR JAJOO (Personal Guarantor to M/s Hema Engineering Industries Limited) CIN : U74210DL1987PLC029299

RELEVANT PARTICULARS

1.	**Name of Personal Guarantor**	**Mr. Krishan Kumar Jajoo**
2.	Address of Personal Guarantor	917 A, The Aralias, DLF Golf Links, DLF Phase V, Gurugram - 122009
3.	Details of the order admitting the application	M/s. Piramal Enterprises Limited (Earlier M/s. PHL Fininvest Private Limited) filed a case against Mr. Krishna Kumar Jajoo, the Personal Guarantor of M/s Hema Engineering Industries Limited before Hon'ble NCLT-III, NEW Delhi. The case got admitted on June 11, 2024, for initiation of the Insolvency Resolution Process against the Personal Guarantor Mr. Krishna Kumar Jajoo
4.	Date of commencement of Insolvency Resolution Process	**11/06/2024**
5.	Estimated date of closure of Insolvency Resolution Process	**08/12/2024**
6.	Last date for submission of claims	**09/07/2024**
7.	Name and registration number of the insolvency professional acting as Resolution Professional	**Jayant Prakash** **Regn No.:** IBBI/IPA -001/IP – P00597/ 2017-18/11049
8.	Address and Email of the Resolution professional, as registered with the Board	15/775, Vasundhara, Ghaziabad, UP-201012, India **Email:** jayant_prakash@yahoo.com
9.	Address and e-mail to be used for correspondence with the Resolution Professional	**Jayant Prakash** 203, Second Floor, 10, Sikka Complex, Community Centre, Preet Vihar, New Delhi – 110092 **Email:** ip.jayantprakash@gmail.com
10.	Relevant Forms	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Court III, New Delhi, in the case of Insolvency Resolution Process under Section 95 of the Insolvency & Bankruptcy code, 2016 has ordered the commencement of an Insolvency Resolution Process of **Mr. Krishan Kumar Jajoo on 11/06/2024.**

The creditors of **Mr. Krishan Kumar Jajoo** are hereby called upon to submit their claims and proof on or before **09/07/2024** in Form B under Regulation 7(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.

The creditor shall submit their claims to the Resolution Professional with proof through electronic means, or by hand or registered or speed post or courier.

Submission of false or misleading proofs of claim shall attract penalties imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Sd/-
Jayant Prakash
Resolution Professional
Regn. No.: IBBI/IPA-001/IP–P00597/ 2017- 8/11049

Date : 14.06.2024
Place : Ghaziabad

DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Area of jurisdiction part of Uttar Pradesh)
600/1 University Road, Near Hanuman Setu Mandir, Lucknow-226007
DRC No. 142/2023/LKO

NOTICE UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961, READ WITH SECTION 29 OF RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

Central Bank of India
Vs
M/S Shree Balaji Timbers & Co. and others

To,
1. M/S Shree Balaji Timber & Co. through its proprietor Shri Mohit Goyal registered office at
   (i) B-72, Ground Floor, Swarn Jayanti Puram, Govindpuram, Distt-Ghaziabad (U.P.), PIN-201013.
   (ii) Shop Plot No.8, Harsaon-Sadarpur Road, Near NDRF Camp, Govindpuram-II, Ghaziabad (U.P.), PIN-201013.
2. Shri Mohit Goyal S/O Sri Ashok Goyal R/O B-110, Ist Floor, Swarn Jayanti Puram, Govindpuram, Distt-Ghaziabad (U.P.), PIN-201013.
3. Shri Sunil Kumar S/O Late Deewan Chand R/O 193-B, Turab Nagar, Ram Nagar Ismile Khan, Distt-Ghaziabad (U.P.), PIN-201001.
4. Sri Yogesh Kumar Sharma S/o Sri Vinod Kumar Sharma R/O
   (i) 193-B, Turab Nagar, Ram Nagar Ismile Khan, Distt-Ghaziabad (U.P.), PIN-201001.
   (ii) IInd Floor, Kaushalya Bhawan, Turab Nagar Ismile Khan, Distt-Ghaziabad (U.P.), PIN-201001.

This is to notify that a sum of Rs. 44299135/- (Rupees. Four Crore forty two lacs ninety nine thousand one hundred thirty five only) together with pendentelite and future interest @ 12% per annum w.e.f. 21.09.2020 till the loan is fully liquitated and costs succeeds and with cost jointly and severally is due from you as per order dated 08.08.2022 passed by the Hon'ble Tribunal in Original Application No. 766/2020 **(Central Bank of India Vs M/S Shree Balaji Timbers & Co. and others).**

2. You are hereby directed to pay the afore-mentioned amount within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Debts recovery Act, 1993.
3. You are hereby ordered to declare on affidavit the particulars of asset on or before **15-07-2024**
4. You are hereby ordered to appear before the undersigned on **15-07-2024** at **11 A.M.**
5. In addition to the sum aforesaid you will also be liable to pay the following:

Details of cost:

Application fees	:	Rs.150000.00
Advocate fee	:	Rs. Nil
Publication Charges	:	Rs. Nil
Miscellaneous Expenses	:	Rs. Nil
Clerkage	:	Rs. Nil

Give under my HAND and SEAL at Lucknow on this Date: 28th of May 2024

Date:
Recovery Officer-2
Debts Recovery Tribunal, Lucknow

बैंक ऑफ़ इंडिया **Bank of India BOI**

Zonal Office: "Star House", Vibhuti Khand, Gomti Nagar, Lucknow-226010, Ph.:0522-2721512

DEMAND NOTICE

NOTICE U/S 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

In exercise of the power conferred upon under section 13(2) for SARFAESI ACT, 2002 being the authorised officer of Bank of India issued Demand Notice to the following borrowers/guarantors and the demand notice were sent through regd. Post in the respective residential address. Again by virtue of this publication following borrowers/guarantors of are inform to pay all their debts mention below within 60 days of this notice. Further the borrowers/guarantors in particulars and public in general are cautioned not to deal with Sale-purchase of the following properties which are kept us as security.

S. No.	Name & Address of the Borrowers & Guarantors	Description of Immovable property mortgaged / Owner of the property	Amount o/s (as mentioned in the Notice u/s 13(2) Date of Demand Notice
	BRANCH: Chowk		
1	**Borrower: M/s Lucknow Motors**, Prop. Mohammad Shariq S/o Mohammad Ameen, Add. Shop No. 20, Waqf Market, Indira Nagar, Lucknow-226016. **Proprietor: Mohammad Shariq** S/o Mohammad Ameen, R/o 18/441, Indira Nagar, Lucknow-226016. Permanent Add. 268, Sarai Thok Purvi Hardoi-241001. **Guarantor: 1. Mrs. Zahida Sultana** W/o Late Etmad Hasan, C-1423/7, Indira Nagar, Lucknow-226014. **2. Mr. Mohammad Ameen** S/o Mohammad Mobin, Add. 268, Sarai Thok Purvi, Hardoi-241001	Equitable Mortgage of freehold property situated at House No. 268, built over part of land khasra No. 3266 & 3267, Sarai Thok Purvi, Hardoi, **Area:** 179.00 Sq.Mtr., **Owner: Mohammad Ameen** S/o Mohammad Mubeen, **Boundaries: East:** House of Sri Ajaz Hussain, **West:** House of Sri Ameen and Gali thereafter House of Zamal Ahmad & Akhtar Hussain, **North:** House of Mohammad Anwar, **South:** Property of Akhtar Hussain. Equitable Mortgage of freehold property situated at House No. 268, built over part of land khasra No. 3266 & 3267, Sarai Thok Purvi, Hardoi, **Area:** 150.88 Sq.Mtr., **Owner: Mohammad Ameen** S/o Mohammad Mubeen, **Boundaries: East:** House of Smt. Syra Iraki, **West:** House of Sri Waseem Ahmad, **North:** House of Mohammad Amin, **South:** Road and Land Sharafat.	**₹ 20,64,654.64** with further interest thereon @11.75% p.a. compounded with Monthly rests, and all cost **03.06.2024**

Further with reasons, we believe that you are avoiding the service of said Demand Notice issued under the Act, as stated above hence, we are now constrained to make this publication of Demand Notice, as required U/S 13(2) of said Act and Rule 3 of the Security interest (Enforcement) Rules, 2002. You are hereby called upon to pay us, Bank of India, within a period of 60 days from the date of publication of this Demand Notice with the aforesaid amount along with the further interest, cost, incidental expenses, charges etc. failing which, we Bank of India will take necessary action under the provisions of Sec. 13(4) of the said Act against all or any one or more of the secured Assets including taking possession of this secured assets of the borrowers and sale thereof. Further you are prohibited U/s 13(13) of the said Act from transferring either by way of sale/lease etc, and encumber in any other way, the aforesaid secured assets, Please note than no further Demand Notice will be issued.

Date: 14.06.2024, Place: Lucknow **Authorised Officer, Bank of India**

Can Fin Homes Ltd (Sponsor: CANARA BANK)

CAN FIN HOMES LTD.

Address: SCO 87, 1ST FLOOR . SECTOR 47-D , CHANDIGARH - 160047 Telephone – 0172-2632925 , 7625079132
E-MAIL ID – chandigarh@canfinhomes.com CIN: L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules)

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(12) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3 (1)). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act.

As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

Sr. No.	Name of Borrowers/ Guarantors with address	Amount claimed as per Demand Notice*	Description of the Secured Asset	Date of NPA
1.	**Mr. PUNEET MAHAJAN** S/O RAVINDER MAHAJAN (Borrower) and **Mrs. PREETI MAHAJAN** W/O Mr. PUNEET MAHAJAN (Co-Borrower) **Both at:** Flat No. 71, Block A3, Gulmohar City, Derabaasi, SAS Nagar (Mohali), Punjab - 140507	Rs. 10,72,406/- (Rupees Ten Lakh Seventy Two Thousand Four Hundred Six Only) as on Demand Notice dated 30.05.2024	**1.** FLAT NO. 67, EWS, 2ND FLOOR, LAND MEASURING 00 BIGHA 00 BISWA 3-1/3 BISWASI, (8.SQ.YARDS) COMPRISE UNDER KHEWAT/KHATONI NO. 190/308 KHASRA NOS. 63(2-16), 64(5-0), 65(5-0), 66(5-0), 67(1-13), 69(4-4), 70(2-18), 72(4-0), 73(4-0), 74(4-0), 75(4-0), 76(1-17), 77(4-1), 78(4-0), 79(3-15),KITTE 15 LAND MEASURING 56 BIGHA 04 BISWASI SHARE BEING 3-1/3/22480 I.E. 00 BIGHA 00 BISWA 3-1/3 BISWASI SITUATED AT GULMOHAR CITY COMPLEX, VILLAGE– MADHOPUR, DERABAASI, SAS NAGAR (MOHALI), PUNJAB– 140507. **North:** Flat No. 68, **South :** Flat No. 66, **East:** Open space, **West:** Entry Road **2.** FLAT NO. 98, EWS, 3RD FLOOR, LAND MEASURING 00 BIGHA 00 BISWA 3-1/3 BISWASI, COMPRISE UNDER KHEWAT NO. 190/176 KHATAUNI NO. 308, UNDER KHASRA NOS. 63(2-16), 64(5-0), 65(5-0), 66(5-0), 67(1-13), 69(4-4), 70(2-18), 72(4-0), 73(4-0), 74(4-0), 75(4-0), 76(1-17), 77(4-1), 78(4-0), 79(3-15), KITTE 15, RAKBA 56 BIHA 04 BISWA SHARE BEING 3-1/3/22480 I.E. 00 BIGHA 00 BISWA 3-1/3 BISWASI SITUATED AT GULMOHAR CITY COMPLEX, VILLAGE – MADHOPUR, DERABAASI, SAS NAGAR (MOHALI), PUNJAB – 140507. **North:** Flat No. 99, **South:** Flat No. 97, **East:** Open space, **West:** Entry Road **3.** FLAT NO. 99, EWS, 3RD FLOOR, LAND MEASURING 00 BIGHA 00 BISWA 3-1/3 BISWASI, COMPRISED UNDER KHEWAT NO.190/176 KHATAUNI NO. 308, UNDER KHASRA NOS. 63(2-16), 64(5-0), 65(5-0), 66(5-0), 67(1- 13),69(4-4), 70(2-18), 72(4-0),73(4-0), 74(4-0), 75(4-0), 76(1-17), 77(4-1), 78(4-0), 79(3-15), KITTE 15, RAKBA 56 BIGHA 04 BISWA, SHARE BEING 3-1/3/22480 I.E. 00 BIGHA 00 BISWA 3-1/3 BISWASI GULMOHAR CITY COMPLEX, VILLAGE– MADHOPUR , DERABAASI, SAS NAGAR (MOHALI), PUNJAB– 140507. **North:** Others, **South:** Flat No. 98, **East:** Open space, **West:** Entry Road	29.05.2024

*** Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment.**

You are hereby called upon to pay the above said amount with contracted rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to Initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to provisions of Section 13 (8) of the Act, in respect of time available to them to redeem the secured assets

Date: 13.06.2024, Place: Chandigarh **Sd/-, Authorised Officer, Can Fin Homes Ltd.**